

**District Rural Development Agency Employees
Death cum Retirement Gratuity and Leave
Encashment Regulations of Tripura, 2014.**





Government of Tripura
Rural Development Department

No.F.1(154)-RD/SGSY/88/3485-3529

Dated... 7.11.2014

NOTIFICATION

In exercise of the powers conferred by Article 309 of the Constitution of India and all other powers enabling him in that behalf, the Governor of Tripura has been pleased to frame the following Regulations for regulating the entitlement of the regular employees of the District Rural Development Agencies of the State of Tripura to Death-cum-Retirement Gratuity and Encashment of Leave Salary on superannuation:-

1. Short title, application and commencement:

(1) These regulations may be called 'District Rural Development Agency Employees Death cum Retirement Gratuity and Leave Encashment Regulations of Tripura, 2014', hereinafter referred to as 'Regulations'.

(2) Unless otherwise expressly provided, these Regulations shall apply to the regular employees of the District Rural Development Agency of the State, who are or were in this service on or after 31.01.2011. These Regulations shall not apply to:

- (i) Persons on deputation from Govt. of Tripura or elsewhere.
- (ii) Employees appointed on contract.
- (iii) Work charged employees.
- (iv) Persons paid from contingencies.

(3) These will come into effect on and from thirty first day of January, 2011.

2. Definitions:

In these regulations, unless the context otherwise requires:-

- (i) 'Agency' means the District Rural Development Agency of the state;
- (ii) 'Employee' means an employee under the control of the Agency who holds substantively a permanent post or who holds lien on a permanent post in the Agency.

3. Power to interpret:

The power of interpreting these Regulations is reserved with the Secretary, Rural Development Department, Government of Tripura and his decision shall be binding on the Agency and its employees. These Regulations have been framed on the basis of Central Civil Services (Pension) Rules, 1972 as adopted in the State and Office Memorandum of Finance Department No.F.1(1)-Fin(G)/98 dated 30th January, 1999.


4. Encashment of Leave:

Employees of the Agency shall be entitled to payment of Cash equivalent of leave salary, in case of retirement, quitting of service, death in service or invalidation from service in accordance with the relevant provisions of Tripura State Civil Services (Leave) Rules, 1986 and the relevant orders issued from time to time, subject to availability of fund under Direction and Administration of DRDA on 90:10 sharing pattern between the Government of India and the State Government.

5. Death-cum-Retirement Gratuity:

Employees of the Agency shall be entitled to payment of Death-cum-Retirement Gratuity in accordance with the relevant provisions of Central Civil Services (Pension) Rules, 1972 as adopted in the State, subject to availability of fund under Direction and Administration of DRDA on 90:10 sharing pattern between Government of India and the State Government.

By order of the Governor


(N. K. Das) 07/11/14

Joint Secretary to the
Government of Tripura